

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date: 16.09.2022**

**Appeal No. 347 of 2022**

Shobha Ratnakar Barde ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Ms. Shradha Achliya, Advocate i/b Ms. Jinal Garasia, Advocate for the Appellant.

Mr. Shyam Mehta, Senior Advocate with Mr. Mihir Mody and Mr. Mayur Jaisingh, Advocates i/b. K Ashar & Co. for the Respondent.

ORDER:

1. The delay in filing the reply is condoned. The reply is taken on record. Three weeks time is allowed to the appellant to file rejoinder. List on October 21, 2022.

2. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of

this order is also available from the Registry on payment of usual charges.

Justice Tarun Agarwala  
Presiding Officer

Justice M. T. Joshi  
Judicial Member

Ms. Meera Swarup  
Technical Member

16.09.2022  
PK